

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

(IB)-1094(ND)/2018

In the matter of:

ADOF Games LLP

....Applicant

Vs.

Mobisense Digital Media LLP

....Respondent

Under Section: 9 of IBC, 2016.

Order delivered on 31.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Presents:-

For the Applicant

: Mr. Abhishek Vikram, Adv.

For the Respondent

: -

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 27.09.2018.

Mukesh

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**